

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 419/MP/2024

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar inverters, and grant of consequential reliefs therefor.

Petitioner : Ayana Renewable Power One Private Limited (ARPOPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPOPL
Shri Anubhav Mishra, Advocate, ARPOPL
Shri Rahul K Shaji, Advocate, ARPOPL
Shri Nitin Gaur, Advocate, MPPMCL
Shri Anshul Singh, Advocate, MPPMCL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for Respondent No.2, MPPMCL, requested an adjournment. The learned counsel for the Petitioner did not oppose the said request, but requested an early listing of the Petition. Accordingly, the Commission acceded to the request and adjourned the matter.

2. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)